

Foreign Exchange Incentive Quota for overseas advertising/publicity, promotional tours, import of provisions, equipment including vehicles (upto two in a year); concessional customs duty on a number of items imported by hotels for actual use; priority in the allotment of telephone/telex connections, etc. Besides, some of the State Governments including the Government of Kerala have also accorded hotels/tourism the status of an industry, which entitles hotels to such concessions/incentives as are available to other industries in the respective States.

(c) These incentives are available to all hotel projects approved by the Department of Tourism. As for loan assistance, the Industrial Finance Corporation of India has not received any application for the grant of loan for a hotel project in Kerala.

#### **Export Boom in Handtools Industry**

7917. SHRI SATYENDRA NARAYAN SINHA:  
SHRI H.N. NANJE GOWDA:

Will the Minister of COMMERCE be pleased to state:

(a) whether the handtool industry is swamped with export orders as reported in the Economic Times dated April 2, 1987; and

(b) if so, the step being taken by Government to provide necessary support to the handtool industry?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) Yes, Sir. The Engineering Export Promotion Council has reported improvement in the position of booking of export orders by handtool industry.

(b) Among the important support measures considered by Government are, inter alia, provision of alloy steel at international prices, financial support where justified, assistance in power supply, marketing and warehousing etc.

#### **Decision of U.S. Supreme Court for Granting Political Asylum to Aliens**

7918. PROF. RAMAKRISHNA MORE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware of the U.S. Supreme Court's recent ruling relaxing the criteria for granting political asylum to illegal aliens;

(b) if so, what are the implications involved in the context of the possible attempts of some Indians to take advantage of any relaxation available pursuant to this ruling to migrate to the USA; and

(c) the steps proposed to be taken in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir.

(b) and (c). Government do not anticipate any significant changes in the level of immigration of Indians into the USA. Government considers it the sovereign right of every country to make its own rules on the immigration of foreigners.

#### **Retrenchment / Transfer of Class IV Employees in Ordnance Factories**

7919. SHRI JITENDRA PRASADA: Will the Minister of DEFENCE be pleased to state:

(a) whether under the 5 per cent economy measure, large scale retrenchment and transfers of Class IV employees in the Inspectorates of General Stores and in some Ordnance factories are being contemplated;

(b) if so, the formula adopted by Government in implementing this measure;

(c) whether the financial viability of the unit is not taken into consideration while implementing this economy measure; and